

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 723-724/2019

(Arising out of impugned final judgment and order dated 13-09-2018 in RP No. 89662/2018 18-07-2018 in SA No. 338/2007 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BRAMHA PRAKASH SRIVASTAVA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.
IA 177316/2018

Respondent(s)

(FOR ADMISSION and I.R. and IA No.177316/2018-EXEMPTION FROM FILING O.T. and IA No.177315/2018-CONDONATION OF DELAY IN REFILING)

Date : 04-02-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. P.S. Narsimha, Sr. Adv.
Mr. Joydeep Mazumdar, Adv.
Mr. Rohit Dutta, Adv.
Ms. Priyata Chakraborty, Adv.
Mr. Rahul G. Tanwari, Adv.
Mr. U.C. Shukla, Adv.
Ms. Shalini Kaul, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Application for exemption from filing O.T. is allowed.

In the meantime, there shall be stay of the operation of the impugned judgment and order.

(NEELAM GULATI)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)